

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 08
(IB)-244(PB)/2019

IN THE MATTER OF:

Stressed Asset Stabilization Fund (SASF) Applicant/petitioner
v.
Jain Studio Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 24.08.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:


For the RP Mr. Abhishek Anand & Mr. Sumit Bindal, Advs.

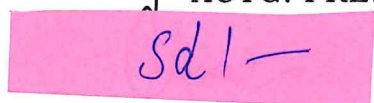
ORDER

IA-2854/2020

Report filed by Resolution Professional is taken on record subject to all just exceptions. The office directed to maintain the record and put up the same before the Bench at the time of final disposal.

IA-2854/2020 stands disposed of.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)